IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 11
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda .... Applicant/petitioner

Vs.

M/s. Rathi Super Steels Ltd. .... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.07.2021

CORAM:
SH. BHASKARA PANTULA MOHAN,
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant Mr. Jasmeet Singh, Mr. Saif Ali & Mr. Pushpendra S. Bhadoriya Advs. for the Liquidator Along with Mr. Harish Chander Arora - Liquidator.

ORDER

IA-2675(PB)/2021:-

Arguments heard. Order reserved.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

05.07.2021
Aarti